



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

#31, 36 & 40

+ **W.P.(C) 8161/2010**

ACHIN AGARWAL

..... Petitioner

Through Mr.Rahul Kumar, Adv.

versus

COMMISSIONER OF INCOME TAX & ANR Respondents

Through Mr.Sanjeev Sabharwal, Adv.

WITH

2. **W.P.(C) 8222/2010**

PRADEEP AGARWAL

..... Petitioner

Through Mr.Rahul Kumar, Adv.

versus

COMMISSIONER OF INCOME TAX & ANR Respondents

Through Mr.Sanjeev Sabharwal, Adv.

3. **W.P.(C) 8169/2010**

GEETA AGARWAL

..... Petitioner

Through Mr.Rahul Kumar, Adv.

versus

COMMISSIONER OF INCOME TAX & ANR Respondents

Through Mr.Sanjeev Sabharwal, Adv.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE MANMOHAN

ORDER

%

09.12.2010



Heard Mr.Rahul Kumar, learned counsel for the petitioners
Mr.Sanjeev Sabharwal, learned counsel for the respondents.

Though in these three writ petitions, the initial prayer was for issue of a writ of certiorari for quashing the order of transfer passed under Section 127 of the Income Tax Act, 1961 from Delhi to Alwar, Rajasthan, yet learned counsel appearing for the petitioners did not press the said prayer.

In course of hearing, the only prayer was that the order passed by this Court on 20th October, 2010 in the case of Kali Metals Pvt. Ltd. v. Commissioner of Income Tax, Delhi (WP (C) No. 13721/2009) and other connected matters should apply in full force to the case at hand as far as the period of extension for completion of assessment is concerned.

Mr.Sanjeev Sabharwal, learned standing counsel for the revenue has no objection. Accordingly, the time stands extended till 30th June, 2011.

With the aforesaid directions, the writ petitions stand disposed of without any order as to costs.

Manish
CHIEF JUSTICE

Manish
MANMOHAN, J

DECEMBER 09, 2010
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WP(C) Nos.8161, 8222 & 8169/2010

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